

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **09.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Intec Capital Ltd
Vs
Rajeswari Infrastructure Ltd

MAIN PETITION NUMBER : CP(IB)/133(CHE)2022

(IA/MA) APPLICATION NUMBERS
IA(IBC)/1192(CHE)2024; IA(IBC)/738(CHE)2024

ORDER

IA(IBC)/1192(CHE)2024

Present: Ld. Counsel Shri. Anuj Chauhan for the Applicant / RP.

This application has been filed seeking extension of CIRP by 90 days after the expiry of 270 days of the CIRP period w.e.f. 18.04.2024. It is stated that the revised resolution plans received from PRAs i.e. the Suspended Directors which is under negotiation.

Considering the above fact and the object of the IBC, we allow the application giving extension of 90 days w.e.f. 18.04.2024.

IA(IBC)/1192(CHE)2024 is **disposed of**.

IA(IBC)/738(CHE)2024

Present: Ld. Counsel Shri. Anuj Chauhan for the Applicant / RP.

None for the Respondents / erstwhile Directors.

Ld. Counsel for the Applicant submits that all the Respondents have been served on mail on which he has been communicating with them.

Till date Respondents have not filed any Reply.

Heard.

This application has been filed seeking directions to the Respondents to cooperate with the Applicant and hand over the documents / give information as mentioned in Para 7 of the application.

Since the documents are required to carry the CIRP process, we direct the Respondents to provide all the requisite documents / information as prayed for within two weeks from today and submit compliance.

Copy of the order be given dasti to be served on the Respondents.

Compliance be filed on the next date.

List the application for hearing on **02.07.2024**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)